



2026:AHC:59274

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 8487 of 2026

Smt Meera Devi

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Umesh Kumar Tripathi
Counsel for Opposite Party(s)	:	G.A.

Court No. - 67

HON'BLE ARUN KUMAR SINGH DESHWAL, J.

1. Heard Sri Umesh Kumar Tripathi, learned counsel for the applicant, Sri Rakesh Kumar Mishra, learned A.G.A. for the State and perused the record.
2. The instant bail application has been filed with a prayer to release the applicant on bail during the trial in Case Crime No.352 of 2025, under Sections 103(1), 238, 352, 351(3) B.N.S., Police Station Babina, District Jhansi.
3. Contention of learned counsel for the applicant is that the applicant is an innocent person and she has been falsely implicated in the present case. He further submitted that initially a missing report of deceased Sheela Devi was made in the morning of 11.11.2025 by the first informant, thereafter on finding of the death body of the deceased Sheela Devi, an FIR was lodged on 11.11.2019 at 12:35 P.M. expressing a doubt over the applicant as well as her son Brij Lal for causing death of the deceased Sheela Devi. Counsel for the applicant further submitted that the co-accused Brij Lal confessed in his statement that he killed Sheela Devi with Hasiya, and thereafter Hasiya was also recovered on his pointing out. The Brij Lal also stated in his statement that while he was killing the deceased Sheela Devi, applicant was standing at a short distance. He further submitted that there is no weapon recovered from the applicant as the weapon used in the alleged incident in question has been recovered from the co-accused Brij Lal. The applicant has not committed any

offence. She has nothing to do with the present case. He further submitted that the applicant has been falsely implicated in the present case merely on the basis that she is the mother of co-accused Brij Lal and also she was having inimical relationship with the family of the deceased Sheela Devi. There is no incriminating material against the present applicant. It is further submitted that applicant is a lady having no criminal history. The applicant is in jail since 12.11.2025. In case the applicant is released on bail, she will not misuse the liberty of bail and would cooperate in the trial proceedings.

4. *Per contra*, learned A.G.A. has vehemently opposed the prayer for bail but could not dispute the aforesaid facts.

5. Considering the entire facts and circumstances of the case, submissions of learned counsel for the parties and taking into account the fact that applicant is a lady, and also taking into account the fact that the weapon used in the alleged incident has been recovered from the co-accused Brij Lal, and also keeping in view the nature of offence, evidence, complicity of the accused and also taking into account overcrowded jails and heavy pendency of criminal cases before the trial courts as well as considering the mandate of the judgement of the Apex Court in the case of **Kapil Wadhawan vs. Central Bureau of Investigation** reported in **2025 SCC OnLine SC 3038** and without expressing any opinion on the merits of the case, I am of the opinion that the applicant is entitled to be enlarged on bail. Accordingly, the bail application is **allowed**.

6. Let the applicant - **Smt. Meera Devi** involved in the aforementioned crime be released on bail, on her furnishing a personal bond and two sureties each in the like amount, to the satisfaction of the court concerned, with the following conditions:-

- i. The applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer or tamper with the evidence.
- ii. The applicant shall cooperate in the trial/investigation sincerely without seeking any adjournment.

iii. The applicant shall not indulge in any criminal activity or commission of any crime after being released on bail.

iv. The applicant shall attend in accordance with the conditions of the bond executed by her.

7. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

8. Identity, status and residence proof of the applicant and sureties be verified by the court concerned before the bonds are accepted.

9. It is made clear that the applicant shall be released on the basis of computer generated copy of this order, downloaded from the official website of High Court Allahabad and verified by the concerned counsel with the undertaking that the certified copy will be filed within 15 days.

10. It is further directed that the trial court shall send the release order to the concerned jail through Bail Order Management System (BOMS) to ensure early release of the applicant.

11. Office is directed to send a copy of this order to the applicant through concerned Jail Superintendent via e-mail or e-prison portal in compliance of the order of the Apex Court in the case of **Policy Strategy for Grant of Bail, In Re: Suo Motu Writ Petition (Crl.) No.4 of 2021 decided on 31.01.2023** reported in **(2024) 10 SCC 685**.

(Arun Kumar Singh Deshwal,J.)

March 23, 2026

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